

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 13046-13047/2015 in Criminal Appeal Diary No.

25530/2015

KRISHNA BIHARI DUBEY

Appellant(s)

VERSUS

REGISTRAR GENERAL, HIGH COURT OF
JUDICATURE OF ALLAHABAD & ORS.

Respondent(s)

(for exemption from surrendering)

Date : 17/08/2015 These Crl.M.Ps were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Appellant(s)

Ms. Garima Prashad, Adv.
Mr. Manindra Dubey, Adv.
Mr. Sanjay Kumar Visen, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RCrl.M.P. for exemption from surrendering is allowed as
the appellant has been sentenced simple imprisonment for two
months.(RASHMI DHYANI)
Sr. P.A.(RAJINDER KAUR)
Court Master

Signature Not Verified

Digitally signed by
Pardeep Kumar
Date: 2015.08.19
11:36:58 IST
Reason: